

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 216  
IB-410/ND/2020

**IN THE MATTER OF:**  
Syndicate Bank

...PETITIONER

Vs.

M/s. Clarion Townships Pvt. Ltd.

...RESPONDENT

**Section**  
Under Section 7 of IBC

Order delivered on 06.01.2021  
(Virtual Hearing)

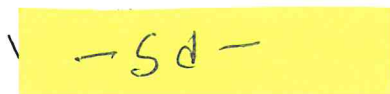
**Coram:**  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Abhishek Naik, Advocate.  
For the Respondent/ Corporate-debtor :

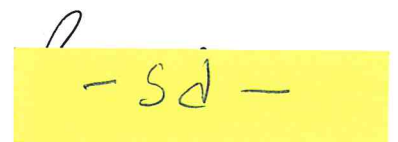
**ORDER**

Heard the submissions made by the Learned Counsel for the Financial-creditor. Let Registry serve notice to the Corporate-debtors within two weeks.

Matter is adjourned to **11.02.2021**.



(V.K. Subburaj)  
Member (T)



(P.S.N. Prasad)  
Member (J)